

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 459
TO BE ANSWERED ON 26.04.2016

FAKE PRODUCTS

459. SHRI DEVAJIBHAI G. FATEPARA:
SHRI BHARAT SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has received any complaints about sale of substandard quality products having fake Bureau of Indian Standards (BIS) quality marks in markets across the country;
- (b) if so, the details thereof indicating the number of cases reported and the action taken thereon during each of the last three years, State-wise;
- (c) the provisions made by the Government to check the sale of substandard quality products; and
- (d) whether the Government proposes to amend the BIS Act to check sale of/recall of such products carrying fake BIS marks and if so, the details thereof?

ANSWER

मिन्टर कनसुमर अफेयर्स, फूड अण्ड पब्लिक डिस्ट्रिबुशन
के बिसेस अफेयर्स

THE MINISTER OF
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)

(a) & (b) : BIS from time to time receives complaints on misuse of ISI mark. On receipt of a complaint, investigations followed by search & seizure operations are carried out and prosecution is launched against the offender(s) for such misuse in the appropriate criminal Court having jurisdiction over the matter. State wise number of search and seizure operations carried out during last three years is at **Annexure-I**.

(c) : The BIS Act 1986 provides for action when the standard mark is used in relation to an article or process that does not conform to the Indian Standard. BIS draws market sample for Independent Testing to check quality of ISI marked products in the market. Action is taken against the erring manufacturers whose product does not conform to the Indian Standard.

In addition to the publicity through mass media, BIS organizes Consumer Awareness Programmes wherein the consumers are made aware of quality of ISI marked products and also its misuse and colourable imitations.

(d) : The BIS Act, 2016, recently legislated, contains provisions for issuing directions to stop the supply and sale of non-conforming goods or articles and recall the non-conforming goods or articles that have already been supplied or offered for sale and bears the Standard Mark. There is also provision to direct for repairing, replacing or re-processing the standard marked goods, article, process, system or service, which do not conform to the relevant Standard.

ANNEXURE-I**STATEMENT REFERRED IN REPLY TO PARTS (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO.459 FOR 26.04.2016 REGARDING FAKE PRODUCTS.**

State-wise and Year-wise statement of Search and Seizure conducted for the misuse of ISI Mark for the last three years

State	2013-14	2014-15	2015-16
Andhra Pradesh	26	09	08
Assam	-	-	01
Bihar	-	2	
Chandigarh UT	-	-	
Chhatishgarh	-	-	01
Daman UT	-	-	
Delhi	13	10	13
Gujarat	14	05	10
Haryana	02	02	04
Himachal Pradesh	02	-	02
J & K	-	-	
Jharkhand	-		01
Karnataka	02	03	13
Kerala	02	03	02
Madhya Pradesh	04	01	03
Maharashtra	04	01	11
Orissa	01	-	03
Punjab	01	-	02
Rajasthan	-	06	20
Tamilnadu	20	15	15
Uttar Pradesh	03	05	03
Uttrakhand	-	-	02
West Bengal	03	02	06
Telangana	-	06	08
Total	97	70	128
